

ITEM NO.1

Court 5 (Video Conferencing)

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. No.10262/2021 in Criminal Appeal No.1263/2018

ANIL KUMAR

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

**(With appln.(s) for I.R. and IA No.57100/2018-EXEMPTION FROM FILING
O.T. and IA No. 10262/2021 - GRANT OF BAIL)**

Date : 06-07-2021 These matters were called on for hearing today.

CORAM :

**HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE M.R. SHAH**

**For Appellant(s) Mr. Setu Niket, Adv.
 Ms. Priyanjali Singh, AOR**

**For Respondent(s) Mr. Sarvesh Singh Baghel, AOR
 Mr. Soheb Alam, Adv.
 Ms. Shivranjani Ralawata, Adv.**

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Leave has been granted in the appeal which arises from a conviction under Section 302 of the Indian Penal Code, on 5 October 2018.
- 2 Mr Setu Niket, learned counsel appearing on behalf of the appellant and Mr Sarvesh Singh Baghel, learned counsel appearing on behalf of the respondent have agreed that in order to facilitate the expeditious disposal of the appeal, the counsel will file their brief notes of submissions at least two days prior to the next date of hearing and that the appeal may be taken up for hearing and final disposal.

- 3 List the appeal on 20 July 2021.
- 4 Since we are listing the appeal for hearing and final disposal, IA No 10262 of 2021, the application for grant of bail is not pressed at this stage and is accordingly disposed of.

(CHETAN KUMAR)
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)
BRANCH OFFICER